

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 35 (ND) 2016
RT CP No.15/Chd/CHD/2016
along with
CA No.51/2017.**

Smt. Harjeet Kaur

...Petitioner

Versus.

M/s Shree Maya Pulp & Papers Pvt. Ltd.& Anr.

...Respondents

Present: Mr. Jaikush Hoon and Mr. Daman Popli, Advocates for petitioner.
Mr. Manish Jain, Advocate with Ms. Divya Sharma, Advocate
for respondents.

It is directed that certified copy of the order passed by the Additional District Judge, Fast Track Court No. V, Patna on the basis of which the Succession Certificate, Annexure P-1 (page No.10) of CA No.51 of 2017 was issued be filed with the Memo of Parties of that case. Learned counsel for the petitioner seeks three weeks time to file the same. Let the compliance be made with copy advance to the counsel for the respondents at least one week before the date fixed. List the matter for arguments on 29.11.2017. The Misc. Applications shall be heard alongwith the main petition.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

October 13, 2017
arora